

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.117 – IA 314 of 2021
Item No.118 – IA 431 of 2021
In
CP(IB) 586 of 2019

Order under Section 9 IBC

IN THE MATTER OF:

Noble Resources International Pvt Ltd
V/s
Sona Alloys Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..23/03/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the RP : Proxy on behalf of Advocate, Mr. Jaimin Dave.
For the Objector : Advocate, Mr. Karan Sanghani.

ORDER

IA 314 of 2021, IA 431 of 2021

IA 314/2021 is filed by RP seeking approval of resolution plan.

IA 431/2021 is the objection filed against the approval of resolution plan. The learned counsels for the RP and learned counsel for the objector made a joint statement that Hon'ble NCLAT has passed direction vide interim order dated 22.03.2021 to this Adjudicating Authority not to approve or reject the plan, which is also recorded in the order of this Bench on 19.04.2021. The learned counsels further states that in the said appeal, the Hon'ble NCLAT has reserved the order on 11.03.2022. Applications hearing is deferred as order of Hon'ble NCLAT will have bearing on this application.

List on 02.05.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**